

HIGH COURT OF BOMBAY AT GOA (PANAJI)

SITTING LIST W.E.F. 31st August 2020

(This assignment will operate only if normal Court working is restored)

Sr. No.	Present sitting	Assignment
1	The Hon'ble Shri. Justice M. S. SONAK AND The Hon'ble Smt. Justice MUKULIKA SHRIKANT JAWALKAR Commercial Appellate Division Bench	For admission, hearing and order matters therein :- All matters pertaining to the Division Bench.
2	The Hon'ble Shri. Justice DAMA SESHADRI NAIDU	For admission, hearing and order matters therein :- All matters pertaining to the Single Bench.

NOTE

- i) All Courts would take up cases for final hearing including old cases pertaining to their assignment on every Thursday.
- ii) Matters / cases, wherein Apex Court had passed order for expeditious hearing / time bound hearing, be given priority. The matters of Senior Citizens would also be given priority.
- iii) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.
- iv) The **Hon'ble Shri Justice M. S. Sonak** is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996.
- v) The **Hon'ble Shri Justice M. S. Sonak** is designated to hear and decide matters under the Companies Act, 1956 and Companies Act, 2013.
- vi) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.
- vii) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before

the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

High Court, Appellate Side,)
Bombay.)
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dated 25th August, 2020)
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By Order

Sd/-
(V. R. Kachare)
I/c Registrar (Judl-I)

NOTICE

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event of any Judge of the Division Bench passing such order and in respect of clubbing and placing of the matters pending before two Courts at the **High Court of Bombay at Goa - Panaji** at the request of parties-in-person or Advocates for clubbing and placing of such matters, the Hon'ble the Chief Justice, has been pleased to approve following w.e.f. 31st August 2020 :

A) In case one of the members of the Division Bench directs not to place a matter before him/her, the matter may be placed before the Division Bench consisting of **Hon'ble Shri. Justice Dama Seshadri Naidu** and another member of the Division Bench.

B) The urgent mentioning and placing of matters pertaining to the Court presided over by **Hon'ble Shri Justice Dama Seshadri Naidu** is allowed before the Court presided over by **Hon'ble Smt. Justice M. S. Jawalkar**.

- (ii) The aforesaid directions shall be in force until the present assignment continues.
- (iii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

High Court, Appellate Side,
Bombay.
Date : August 2020

By Order,
Sd/-
(V. R. Kachare)
I/c Registrar (Judl-I)